

The Government constituted a Group of Ministers (GoM) which considered the matter at length and recommended amendments to Delhi Special Police Establishment Act, 1946. Accordingly an affidavit has been filed in the Supreme Court on 03.07.2013.

(b) The CBI, as per existing provisions of law, is autonomous in its functioning. As stated above, an affidavit has been filed in the Supreme Court in this regard. A brief summary of the affidavit is given in the Statement [Refer to the Statement appended to the annexure to USQ No. 537, part (a) and (b)].

#### **Aadhar card for subsidy and other services**

544. SHRI SHADILAL BATRA: Will the PRIME MINISTER be pleased to state:

(a) whether Aadhar card is mandatory to avail Government subsidy by any individual for LPG cylinders, opening bank accounts and admissions in schools, passports, driving licence etc; if so, the details thereof;

(b) the details of Centers for enrolment of Aadhaar card in Delhi, Ghaziabad, Faridabad and NCR regions; and

(c) the other measures taken to facilitate the residents to make enrolment for Aadhar cards in the country especially Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) Aadhar Card is not mandatory to avail Government services by any individual like opening basic accounts, admissions in schools, obtaining passports etc.

As per Ministry of Petroleum and Natural Gas, under the scheme of Direct Benefit Transfer to LPG Consumers (DBTL), LPG consumers have to link their Aadhaar number to their LPG consumer number and bank account. The consumers will get domestic LPG cylinders at market price and subsidy for domestic LPG cylinder as per their entitlement would be transferred to their bank account. Non-Cash Transfer Compliant consumers will be allowed 3 months from the date of launch of DBTL to obtain and seed their Aadhaar number in LPG/Bank Database. During this period such consumers will receive their entitlement of subsidized cylinders at subsidized retail selling price. After the expiry of the grace period, all non-CTC consumers will receive cylinders at market determined price and will not

be entitled to Permanent Advance/Total Cash until they become CTC. To receive cylinder at market determined price, Aadhaar is not mandatory.

(b) Number of Aadhaar= renrolement centers established as on 2nd Aug, 2013:

(i) Delhi : 208

(ii) Faridabad (NCR) : 56

The details of the enrolment centers is available at UIDAI official website (url: <http://appointments.uidai.gov.in/easearch.aspx>).

(iii) Aadhaar enrolments in Uttar Pradesh is being carried out by the office of Registrar General of India under the National Population Register (NPR) process.

(c) To facilitate residents of Haryana for enrolment under Aadhaar Project 450 enrolment centers have been established at convenient locations and out of these 17 are Permanent Enrolment Centers (PECs). The State Registrars and the District administrations are taking steps to coordinate with enrolment agencies to facilitate the enrolment of residents.

#### **Issuance of Aadhar Cards**

‡545. SHRI PARVEZ HASHMI: Will the PRIME MINISTER be pleased to state:

(a) the number of people in India who have been issued Aadhaar Cards so far and the number thereof in Delhi;

(b) whether Aadhaar cards were not issued against their registration at many places and it has detected that the contracts of those agencies have been terminated and there is possibility of misuse of data available with them in such circumstances and the details thereof; and

(c) the steps suppose to be taken in the above said circumstances by such registered people as such persons are hanging in the middle and the Aadhaar card is being made mandatory in all Government departments by Government and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) As on 26th July, 2013, the total number of Aadhaar numbers generated was 39,36,31,058. and the number of Aadhaar numbers

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‡Original notice of the question was received in Hindi.